

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process
for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PIONEER GAS POWER LIMITED

RELEVANT PARTICULARS	
1	Name of corporate debtor PIONEER GAS POWER LIMITED
2	Date of incorporation of corporate debtor 17.09.2009
3	Authority under which corporate debtor is incorporated / registered Registrar of Companies, Hyderabad
4	Corporate Identity No. of corporate debtor U40105TG2009PLC065108
5	Address of the registered office and principal office (if any) of corporate debtor 3 rd Floor, Plot No.13, Phase III, Road No.82, Jubilee Hills, Hyderabad-500 033, Telangana, India
6	Insolvency commencement date in respect of corporate debtor By National Company Law Tribunal, Hyderabad order dated 12.01.2024 in Company Petition No. CP (IB) No.164/7/HDB/2021. The Order was received on 18.01.2024.
7	Estimated date of closure of insolvency resolution process Within 180 days from the Insolvency Commencement Date i.e. 10.07.2024
8	Name and registration number of the insolvency professional acting as interim resolution professional Name: Bright Star Resolution Professionals LLP Reg. No: IBBI/IPE-0158/IPA-3/2023-24/50072
9.	Address and e-mail of the interim resolution professional, as registered with the Board Address: 414, A-Block, Usha Enclave, Navodaya Colony, Srinagar Colony Extn, Yellareddyguda, Hyderabad-500073, Telangana, India E-mail Id: ramgandluri@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Address: 710, A-Block, Usha Enclave, Navodaya Colony, Srinagar Colony Extn, Yellareddyguda, Hyderabad-500073, Telangana, India E-mail: brightstaripe@gmail.com, pioneer gas corp@gmail.com
11.	Last date for submission of claims 01.02.2024 i.e. 14 days from the date of receipt of the order copy
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) Not Applicable
14.	Relevant Forms and Details of authorized representatives are available at: Web link: https://ibbi.gov.in/downloadform.html Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench, has ordered the commencement of Corporate Insolvency Resolution Process of the **PIONEER GAS POWER LIMITED** on **12.01.2024**.


The creditors of **PIONEER GAS POWER LIMITED** are hereby called upon to submit their claims with proof on or before **01.02.2024** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.




Bright Star Resolution Professionals LLP
Interim Resolution Professional
PIONEER GAS POWER LIMITED
Registration No. IBBI/IPE-0158/IPA-3/2023-24/50072
AFA Valid Upto: 21.12.2024

Date: 18.01.2024

Place: Hyderabad